

sions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1982-83.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—8582/84].

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1982-83 together with Audit Report thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—8583/84]

- (5) A copy of the Audited Accounts (Hindi and English versions) of the Sangeet Naty Akademi, New Delhi, for the year 1982-83.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT—8584/84]

Paper (Regulations of Production) Amendment Order, 1984, Review on the Working of and Annual Report of Mandya National Paper Mills Ltd., Belagula (Karnataka) for 1982-83 and Statement for delay in laying the Papers

THE MINISTER OF COMMERCE, INDUSTRY AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table :

- (1) A copy of the Paper (Regulations of Production) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S O 533 (E) in Gazette of India dated the 27th July, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT—8585/84].

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Mandya National Paper Mills Limited, Belagula (Karnataka), for the year 1982-83.

(ii) Annual Report of the Mandya National Paper Mills Limited, Belagula (Karnataka), for the Year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—8586/84].

Notifications under Drugs and Cosmetics Act, 1940

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMDBEN M. JOSHI) : I beg to lay on the Table :

- (1) A copy of Notification No. G. S. R. 299 (E) (Hindi and

English versions) published in Gazette of India dated the 23rd April, 1984 making certain amendments to the Second Schedule to the Drugs and Cosmetics Act, 1940, issued under sections 8 and 16 of the said Act.

- (2) A copy of Notification No. G. S. R. 48(E) Hindi and English versions) published in Gazette of India dated the 31st January, 1984 making certain amendment to Notification No. G.S.R. 577 (E) dated the 23rd July, 1983, issued under section 10A of the Drugs and Cosmetics Act, 1940.
- (3) A copy of Notification No. G.S.R. 49 (E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1984 making certain amendment to Notification No. G S R. 578 (E) dated the 23rd July, 1983, issued under section 26A of the Drugs and Cosmetics Act, 1940.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940.
- (i) The Drugs and Cosmetics (First Amendment) Rules, 1984 published in Notification No. G.S.R. 318 (E) in Gazette of India dated the 1st May, 1984.
- (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1984 published in Notification No. G.S.R. 460 (E) in Gazette of India dated the 20th June, 1984.

[Placed in Library. See No. LT—8587/84].

COMMITTEE ON PETITIONS

Nineteenth Report

SHRI K.P. TEWARI (Allahabad) : Sir, I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Petitions.

(Interruptions)

MR. SPEAKER : There is a constitutional authority. They will take care of it. I cannot differentiate between States. I cannot touch any State.

(Interruptions)

PROF. K.K. TEWARY (Buxar) : We want the Home Minister to make a statement on it.

(Interruptions)

MR. SPEAKER : Not allowed.

According to the constitution, the constitutional authority is in vogue there.

जो भी है, मेरा काम स्टेट गवर्नमेंट्स में उनको बनाने में या बिगाड़ने में नहीं है। . . .

(Interruptions)

MR. SPEAKER : I have got nothing to do with it.

(Interruptions)

12.09 hrs.

(At this stage, some Hon. Members left the House)

अध्यक्ष महोदय : मेरे ऊपर इसका कोई असर नहीं है।

(Interruptions)